

Court No. - 1

WWW.LIVELAW.IN

Case :- P.I.L. CIVIL No. - 15385 of 2021

Petitioner :- Noise Pollution Thru Modified Silencers (Suo Moto)(P.I.L.)

Respondent :- State Of U.P. & Ors.

Counsel for Petitioner :- Suo Moto

Counsel for Respondent :- C.S.C.

Hon'ble Ritu Raj Awasthi,J.

Hon'ble Dinesh Kumar Singh,J.

This is a *suo motu* writ petition against the noise pollution through modified silencers.

Office is directed to array the parties of the writ petition in the following manner:

Noise Pollution through Modified Silencers (suo motu) PIL.

..... Petitioner.

Vs.

1. State of U.P. through its Principal Secretary, Department of Transport, Lucknow.
2. The Principal Secretary, Department of Home, Government of U.P. Lucknow.
3. The Director General of Police, Uttar Pradesh, Lucknow.
4. The Chairman, State Pollution Control Board, U.P. Lucknow.
5. The Deputy Commissioner of Police (Traffic), Lucknow.

.....Respondents.

Personal affidavits of Principal Secretary, Department of Transport, Lucknow, Additional Chief Secretary, Home, Lucknow, Director General of Police, U.P. Lucknow, Deputy Commissioner of Police (Traffic) Lucknow filed by learned Standing Counsel and the personal affidavit of Chairman, U.P. Pollution Control Board, Lucknow filed today in the Court by Mr. A.K. Verma, Advocate are taken on record.

Mr. Gaurav Mehrotra, Advocate is present in the Court.

We have taken his consent to appoint him as Amicus Curiae in

this case to assist the Court. He may take the assistance of Ms. Akansha Dubey, learned counsel on the State Side.

List this petition on 27th August, 2021 along with Writ Petition No.24981 (PIL) of 2017; Moti Lal Yadav Vs. State of U.P. and others.

On the next date, the opposite parties will file an affidavit indicating the steps taken to control the menace of noise pollution through the vehicles particularly two wheeler and four wheeler with modified silencers.

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(Dinesh Kumar Singh, J.) (Ritu Raj Awasthi, J.)

Order Date :- 10.8.2021

Ram.